

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 02  
(IB)-141(PB)/2021

**IN THE MATTER OF:**

Ajit Thomas	...	Applicant/Petitioner
Vs		
Leadings Hotels Ltd	...	Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 08.03.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Pulkit Deora with Mr. Udit Gupta, Advs.

**ORDER**

Notice be issued to the corporate debtor as to why the Corporate Insolvency Resolution Process shall not be initiated in respect of the corporate debtor.

Let reply be filed by corporate debtor by next date of hearing.  
List on 22.03.2021.

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

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**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**